GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:348 ANSWERED ON:25.11.2014 AMENDMENT IN CITIZENSHIP AND VISA LAWS

Adsul Shri Anandrao ;Meghwal Shri Arjun Ram ;Patil Shri Shivaji Adhalrao;Raut Shri Vinayak Bhaurao;Shewale Shri Rahul Ramesh;Singh Shri Bharat;Yadav Shri Dharmendra;Yeddyurappa Shri B. S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to amend the Citizenship Act and Visa Rules for those applicants staying in India particularly Pakistani and Bangladeshi nationals;
- (b) if so, the details thereof;
- (c) whether the Government has initiated any action to amend the Citizenship Act to relax the stipulation of one year continuous stay in India for certain categories of applicants; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RUJJU)

(a) to (d): There is no such proposal to amend the Citizenship Act and visa rule for Pakistani and Bangladeshi nationals living in India on Long Term Visa. However, the facilities provided to these foreigners are reviewed from time to time, as and when required. The Government of India has initiated the process to amend suitably clauses (a), (c), (f) and (g) of sub-section (1) of Section 5 and Section 6 of the Citizenship Act, 1955 to relax the prescribed period of one year of continuous stay of foreigners in India immediately before making an application for citizenship.